

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1970/97

(3)

New Delhi this the 11th day of September, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Amal Kanti Kanjilal
son of late Lalit Mohan Kanjilal
a retired Central Govt. pensioner,
resident of Ganguli Bagan Govt.
Quarter, Flat No. T-7, Block No. 16
Calcutta and on behalf of all other
Central Govt. pensioners.

(None for the applicant)

... Applicant

Vs.

1. Union of India service through
Secretary, Ministry of Finance,
Department of Expenditure,
Govt. of India, New Delhi-1

2. Secretary, Ministry of Personnel/
Public Grievance and Pension,
Department of Pension and Pensioners
Welfare, Lok Nayak Bhawan, Khan Market,
New Delhi-3

(None for the respondents)

... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

None for the applicant. I have seen the letter
of the applicant dated 13.8.97 seeking decision on this
application on merits on the basis of the grounds put forth
in the application and with the request that the same may
be communicated to him at Calcutta.

2. The main relief claimed by the applicant in this
case is that the respondents should be directed to extend
the benefit of granting H.R.A. to all the Central Govt.
Pensioners at the same rate, with interest, as admissible
to the serving employees on the day of retirement of an
individual pensioner and to extend the benefit of time to
time revision made in the matter of granting H.R.A. to
the serving employees also to the pensioners on the
same rate.

3. On perusal of the application, it appears to be
an application in the nature of ^a _{public} ^{interest} litigation and also

18

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involves policy matters of the Govt. to decide payment of H.R.A. as claimed by the applicant, and cannot, therefore, be taken in the context of a service grievance which is to be dealt with by the Central Administrative Tribunal.

4. In the facts and circumstances of the case, I find that this O.A. is not maintainable under the provision of the Administrative Tribunals Act and the same is accordingly dismissed at the admission stage.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)